

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO. 3741
TO BE ANSWERED ON 11.12.2019**

Environmental Impact Assessment

3741. SHRI JYOTIRMAY SINGH MAHATO:

Will the Minister of COAL be pleased to state:

(a) the present status of the mines of Coal India Ltd. (CIL) in terms of compliance with the Environmental Impact Assessment (EIA) notification; and

(b) the various measures taken by the mines of CIL in compliance with the EIA notification during the last three years and the current year?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a): All the mines of Coal India Limited (CIL) are operated as per Environment Impact Assessment (EIA) notification 2006.

(b): The various measures taken by the mines of CIL in compliance with the EIA notification during the last three years and the current year are:

1. Implementation of Environment Management Plans, duly approved by the Ministry of Environment, Forests & Climate Change (MoEFCC), in all mines/ projects effectively done to mitigate pollution, conservation of natural resources and restoration of ecology & biodiversity.
2. Compliance of all applicable Environmental Clearance & Forestry Clearance conditions and other statutory conditions issued by regulatory agencies are done.
3. The compliance report against EC for each mine is submitted on six monthly basis i.e. as on 30th September & 31st March to MoEFCC (both at New Delhi & at Regional Office).
4. Submission of Environmental Monitoring Report: Environmental Monitoring for all the working projects is carried out as per the Environment (Protection) Amendment Rules, 2000 (Extraordinary Notification in the Gazette of India on 25th September, 2000 – Standard for Coal Mines) through MoEFCC approved agency CMPDIL on quarterly basis.
5. Submission of Environmental Statement: Environmental statement for all working mines is submitted to the State Pollution Control Boards within the stipulated time i.e. before 30th September on yearly basis.
